

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No.1275 of 2003.

Allahabad this the 10th day of December 2003.

Hon'ble Maj Gen K.K. Srivastava, Member-A.  
Hon'ble Mr.A.K. Bhatnagar, Member-J.

Anand Mani Deo Pandey  
S/o Sri Shiv Das Deo Pandey  
R/o Village and Post Tarwan,  
District Sonbhadra.

.....Applicant.

(By Advocate : Sri B.N. Singh)

Versus.

1. Union of India  
through its Secretary  
Ministry of Communication (P&T)  
Dak Bhawan Sansad Marg, New Delhi.
2. The Post Master General,  
Allahabad Region,  
Allahabad.
3. The Supdt. of Post Offices,  
Mirzapur.
4. Ram Prasad  
Son of Shiv Nath  
R/o Village and Post Tarawan,  
District Sonbhadra.

.....Respondents.

(By Advocate : Sri Gyan Prakash)

O\_R\_D\_E\_R

(By Hon'ble Maj Gen K.K. Srivastava, A.M)

In this O.A., filed under section 19 of Administrative Tribunals Act 1985, the applicant has challenged the appointment of respondent No.4 by order dated 04.12.2002 and has prayed to quash the impugned order dated 04.12.2002 to the extent of appointment of respondent No.4 on the post of E.D.D.A Robertsganj.

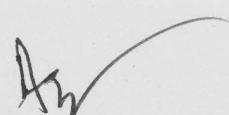
2. We have heard learned counsel for the parties



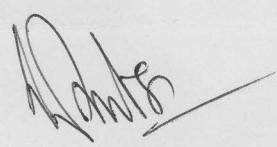
and perused the impugned order dated 04.12.2002. In the order dated 04.12.2002, it is clearly mentioned at Sl. No.1 that the applicant is appointed as E.D.B.P.M Tarawan in pursuance of the order of this Tribunal dated 13.04.1993 passed in O.A No.1801/02. By the same order the respondent No.4 has been ordered to be appointed as E.D.D.A Robertsganj. The order dated 04.12.2002 has been issued by respondent No.3 in pursuance to the order dated 14.11.2002 of respondent No.2. We do not find any illegality in the impugned order dated 04.12.2002. We would also like to observe that the appointment of respondent No.4 and applicant are on two different posts and the appointment of respondent No.4 in no case is affecting the appointment of the applicant. Learned counsel for the applicant has confirmed that the applicant is already working as E.D.B.P.M.

3. For the aforesaid, we do not find any good ground to interfere with the order dated 04.12.2002.

4. In view of the above observations, the O.A. is dismissed with no order as to costs.



Member-J.



Member-A.

Manish/-